

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 6872 OF 2009
[arising out of SLP(C) No. 872 of 2008]

DR. NIRANJAN SINGH RANA

.....

APPELLANT

VERSUS

RAGHUVeer SINGH & ORS.

.....

RESPONDENTS

O R D E R

Though service is complete none appears for the respondents either in person or through counsel.

Leave granted.

After hearing the learned counsel for the appellant and having perused the documents on record, we set aside the order of the High Court and, accordingly, grant stay of the operation of the order dated 20th July, 2007.

The appeal is allowed in the aforesaid terms.

.....J
[HARJIT SINGH BEDI]

.....J

[DR. B.S. CHAUHAN]

NEW DELHI
SOCTOBER 05, 2009.

